

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 3710 of 2018

Lily Kujur & Ors.

... **Petitioners**

**Versus**

The State of Jharkhand & Ors.

... **Respondents**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioners : Mr. Shadab Bin Haque, Advocate

For the RIMS : Dr. A.K. Singh, Advocate

Mr. Akash Deep, Advocate

**I.A. No. 7447 of 2019**

**07/ 07.09.2021** In the instant interlocutory application prayer has been made for addition of the P.F. Commissioner, Employees' Provident Fund Organization, Jharkhand, Ranchi as respondent No. 5 in the array of the parties of main writ application.

Learned counsel appearing for the petitioners submits that since the amount deducted and deposited towards P.F. and Gratuity used to be credited before the Employees' Provident Fund Organization, it is necessary to implead P.F. Commissioner of the said Organization as respondent in the instant writ application and hence, prays for impleading him as respondent No. 5 in the array of the parties of the main writ application.

Learned counsel for the respondent-RIMS has no objection to the same.

In view of fair submission of learned counsel for the parties, I.A. No. 7447 of 2019 stands allowed.

Learned counsel for the petitioners are directed to implead P.F. Commissioner, Employees' Provident Fund Organization, Jharkhand, Ranchi as respondent No. 5 in the array of the parties of main writ application.

**W.P.(S). No. 3710 of 2018**

Heard the parties.

Let this case be listed after three weeks, under the heading "For Orders".

**(Dr. S.N. Pathak, J.)**